

[English]

(c) the funds earmarked for the purpose?

Fruit and Vegetable processing Units

1637 SHRISOBHANA DREESWARA RAO VADDE Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state

(a) the installed capacity of fruit and vegetable processing units at the end of the Seventh Five Year Plan

(b) the details of plans relating to increase this processing capacity during the Eighth Plan and

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHARGOMANGO) (a) to (c) The installed capacity of fruit and vegetable processing units at the end of the Seventh Five Year Plan (as on 31st March, 1990) was of the order of 7.54 lakh tonnes. This Ministry has formulated a number of Plan Schemes being implemented during the Eighth Plan Period and it is estimated that the installed capacity of fruit and vegetable processing units in the country during the Eighth Plan is likely to increase to 20 lakh tonnes. The details of the Plan Schemes of fruit and vegetable processing sector and the funds earmarked for the year 1992-93 are given below -

(Rs in crores)

S No	Name of the Plan Scheme	Funds earmarked for 1992-93
1	Scheme for setting up food processing and training centres in the rural areas	1.50
2	Scheme for assistance for State Governments undertakings and States Cooperatives/ Joint Sector for establishment of F&VP units	3.00
3	Scheme for strengthening backward linkages between processors and growers	0.75
4	Scheme for assistance for Development of infrastructure for mushroom cultivation and processing	1.00
5	Scheme for development and processing of Hops	0.40

(Rs. in crores)

<i>S.No.</i>	<i>Name of the Plan Scheme</i>	<i>Funds earmarked for 1992-93</i>
6.	Scheme for generic advertising on processed foods and for providing marketing assistance.	1.50
7.	R & D in F & VP	0.10
Total		8.25

Property Tax in Delhi

1638. SHRI MANORANJAN BHAKTA:
SHRIGEORGE FERNANDES:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether report of the High-Power Committee on the property tax in Delhi has been considered by the Government;

(b) if so, whether any decision has been taken thereon;

(c) if so, the details thereof;

(d) if not, the reasons therefor;

(e) whether the Union Government are considering to amend the Delhi Municipal Act relating to the provisions of the property tax; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (f). This Ministry has recently received copies of the report of High Pow-

ered committee on Property Tax along with draft legislation from Delhi Administration. The matter is under examination.

University Status To Raja Balwant Singh Agricultural College.

1639. SHRI BHAGWAN SHANKAR RAWAT: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government of Uttar Pradesh have submitted a proposal to ICAR for granting University status to Raja Balwant Singh Agricultural College;

(b) if so, the details thereof; and

(c) the decision taken thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURAL RESEARCH AND EDUCATION, ANIMAL HUSBANDRY AND DAIRYING IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) and (b). Sir. A proposal for the establishment of an agricultural University in Agra Division with its headquarters at Raja Balwant Singh College was received from Uttar Pradesh Government.